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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.157/97

Date of Order: 14.2.97

BETWEEN:

Gurugupillai Thavitinaidu

.. Applicant.

AND

1. Postmaster General,

Visakhapatnam,  
Visakhapatnam Dist.

2. Senior Superintendent of  
Post offices, Srikakulam  
(Postal Department).

3. Sub-Divisional Inspector,  
Post Offices, Amadalavalasa,  
Sub-Division, Amadalavalasa,  
Srikakulam Dist.

.. Respondents.

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Counsel for the Appplicant

.. Mr.H.S.Dora

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Heard Mr.H.S.Dora, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

2. The applicant is now working provisionally as EDBPM, Korlakota village Post Office. Earlier he was selected for the post. One of the applicant in the earlier selection, namely, Sri Senapala Rajulu filed OA.1287/93 challenging the selection of R-4 (applicant herein) in that OA and the selection of R-4 in that OA was set aside. In pursuance of that direction a fresh selection has been ordered and that selection is yet to be finalised.

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3. The applicant now prays for a direction to the respondents to give preference to him in the selection while filling up the post of EDBPM, Korlakota as he is working as a provisional EDBPM from 1992 onwards. As an interim measure he also prays a direction to the respondents to continue him as provisional EDBPM, Korlakota post office till the final selection is completed. As regards giving a direction to the respondents to give weightage to his service to EDBPM no rule has been produced. However the applicant is at liberty to approach the authorities concerned if so advised in this regard. No direction can be given by this Tribunal without any rule.

4. The applicant prays for continuing as provisional EDBPM Korlakota till the selection which is in progress is completed. Nothing has been produced to show that there is a threat ~~for or~~ <sup>him before the finalisation</sup> discontinuing the selection. Hence we are of the opinion that there is no case for him at the present juncture to give any direction as prayed for above. However the applicant is at liberty to approach the Tribunal if need arises in future.

5. With the above direction the OA is disposed of at the admission stage itself. No costs.

  
( B.S. JAI PARAMESHWAR )

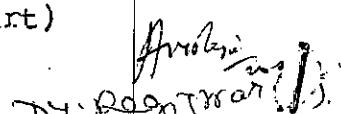
Member (Judl.)

  
( R. RANGARAJAN )  
Member (Admn.)

Dated : 14th February, 1997

(Dictated in Open Court)

sd

  
D.Y. Registrar (J)

(16)

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Copy to:-

1. Post master General, Visakhapatnam, Visakhapatnam Dist.
2. Senior Superintendent of Post Offices, Srikakulam.
3. Sub Divisional Inspector, Post offices, Amadalavalasa, Sub Division, Amadalavalasa, Srikakulam Dist.
4. One copy to Sri. H.S.Dora, advocate, 1-8-429/1, Venkateswara Temple Street, Chikkadapally, Hyd.
5. One copy to Sri. V.Rajeswara Rao, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One copy to Deputy Registrar(Admn.), CAT, Hyd.
8. One spare copy.

RSM/-

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7/3/97.

TYPED BY  
COMPARED BY

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APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:  
M(J)

DATED: 14/2/97

~~Order/Judgement~~  
R.P/C.P/M.A. NO.

IN  
O.A. NO. 157/97

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

